

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No: 394/TDL/2014

Subject : Application for grant of Inter-State trading licence to Gita Power and Infrastructure Private Limited.

Date of hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Gita Power and Infrastructure Private Limited (GPIPPL)

Parties present : Shri Jatin Agarwal, GPIPPL

Record of Proceedings

The representative of the petitioner submitted that the present application has been filed under Section 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (Trading Licence Regulations) for grant of Category `III` licence for inter-State trading in electricity in whole of India. The representative of the petitioner further submitted that the applicant has complied with the provisions of the Trading Licence Regulations and requested to grant licence for inter-State trading in electricity.

2. After hearing the representative of the petitioner, the Commission directed the petitioner to file the following clarification and information on affidavit by 3.7.2015:

(a) Details of shares allotment starting from the period of incorporation to the special balance sheet date along with the list of share holders and their share holdings duly reconciled with the amount of share capital and securities premium as mentioned in the schedules of financial account pertains to concerned periods.

(b) Relationship of the petitioner company with Caromia Holding Limited, Cyprus. and Gita Holding Pvt. Ltd, Cyprus and OPG Power Ventures Plc. Douglas, Isle of Man and Provide the details of approval received under FEMA from RBI / Central Government for the investment made in the petitioner

company by these foreign companies. Provide the shareholding pattern of foreign companies.

(c) Group structure chart consisting of all entities of OPG group along with the details of location of these companies and % of share holding made by one company on other company. This chart should clearly indicate the position of the petitioner company in the group structure.

3. The Commission directed that due date of filing the clarification and information should be strictly complied with. The clarification and information filed after due date shall not be considered.

4. Subject to above, the Commission reserved the order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**